NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P No. 625/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th December 2017, 10.30 A.M

Name of the Company	Viren Ganeriwala-Vs-Shiw Housing Pvt Ltd & Ors. 241		
Under Section			
No. Represent	nation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
1. RATNANKO 2. SWAPNA	BANGRIEE, SX CHOUBEY, Ach	Ach). Respondents.	
3. CS TANK	GE .		Tourse in 12/12
1. CS. SANTAY	KUMAR GUPTA (
	(UMAR KESHRI (PARAS RAH PURI	()=7171	R. Robit Kosh

ORDER

Ld. Counsel for the petitioners and the respondent are present.

This company petition has been filed on the ground of oppression and mismanagement. Petitioner has filed affidavit of service, which may be taken on record. It appears that respondent no. 3 has refused to take service of notice. On the basis of the refusal, service on the respondent no. 3 is declared sufficient. All other respondents have been served notice.

Reply may be filed within 4 weeks with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 2 weeks with a copy in advance to the opposite parties.

List it on 20/02/2018. No case for interim order is made out.

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(Jinan K.R.) Member (J) (V.P.Singh) Member (J)